

**212 CM-4930-CWP-2020 and  
CM-5319-CWP-2020 and  
CM-9418-CWP-2020 in  
CWP-33326-2019 (O&M)  
MOHINDER PAL SINGH VS STATE OF PUNJAB AND ORS**

Present:- Mr. Ankur Mittal, Advocate,  
for the petitioner.

Mr. Shireesh Gupta, Sr. DAG, Punjab.

Mr. G.S. Sidhu, Advocate,  
for respondent No.3.

Mr. D.S. Sobti, Advocate,  
for applicant-respondent No.4.

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Case has been heard through video conferencing on account of  
COVID-19 Pandemic.

This Court needs assistance on the issue whether the policy promulgated by State Government in the year 2018 under which number of persons have taken benefit is sustainable under the provisions of Punjab Apartment and Property Regulation Act, 1995. In such situation, a question would arise if such a policy is permitted to be notified from time to time would it not be advisable to repeal the Act known as Punjab Apartment and Property Regulation Act, 1995 as the policies defeat the purpose of the Act. Mr. Gupta representing State of Punjab is at liberty to seek instructions from Chief Secretary, Government of Punjab and assist the Court as the basic objective of the Act is defeated.

To come up on 9.3.2021.

**( RAJAN GUPTA )  
JUDGE**

**( KARAMJIT SINGH )  
JUDGE**

**February 22, 2021**  
Paritosh Kumar